

**JOINT COMMITTEE REPORT WITH REFERENCE TO HON'BLE NGT ORDER IN O.A. NO. 150/2023 IN THE MATTER OF RE: NEWS ITEM IN NDTV DATED 28.02.2023 TITLED "2 DEAD, 2 INJURED IN EXPLOSION AT GUJARAT PHARMA COMPANY"**

**1.0 BACKGROUND**

An incident of fire and explosion took place in M/s. Ven Petrochem Pharma (I) Pvt. Ltd., (herein after referred as unit) located in GIDC industrial estate of Sarigam in Valsad district of Gujarat on 27<sup>th</sup> February, 2023 which caused fatality and injuries. The Hon'ble National Green Tribunal (NGT) Principal Bench, Delhi passed an order Dated 15.03.2023 in O.A. No. 150/2023 based on news item in NDTV dated 28.02.2023 titled "2 Dead, 2 injured in Explosion at Gujarat Pharma Company", wherein a Joint Committee was constituted by Hon'ble NGT comprising of Regional Director, CPCB, Vadodara, GPCB and District Magistrate Valsad to undertake visit of the site, ascertain cause of incident and suggest measures to be adopted in future to prevent such incidents. The Hon'ble NGT has also directed to the committee to suggest manner of utilization of amount of compensation of Rs. 25 Lakhs deposited by the project proponent (PP) towards restoration of environment. GPCB was appointed as Nodal Agency for coordination and compliance. The relevant portion of order is reproduced below for kind ready reference.

*"It is appropriate to constitute a joint Committee of Regional Director, CPCB, Vadodara, GPCB and District Magistrate Valsad. The Committee may undertake visit to the site, ascertain cause of incident and suggest measures to be adopted in future to prevent such incidents. The Committee may also suggest manner of utilization of amount of compensation of Rs. 25 Lakhs deposited by the PP towards restoration of environment. State PCB will be the nodal agency for coordination and compliance. Report of the Committee may be filed within two months with the Registrar General of this Tribunal by email with a copy to the Chief Secretary, Gujarat and the Chairman, GPCB for remedial action. If found necessary, the matter be placed for further directions before Bench."*

The joint committee comprises of following officers:

- 1) Smt. Kshipra S. Agre (IAS), Collector & District Magistrate, District – Valsad
- 2) Shri Prasoona Gargava, Regional Director, Regional Directorate, CPCB, Vadodara,
- 3) Shri A. O. Trivedi, Regional Officer, GPCB – Sarigam

**2.0 APPROACH**

The GPCB being Nodal Agency for coordination and compliance, arranged the site visit on 26<sup>th</sup> April, 2023. Shri Prasoona Gargava, Regional Director, CPCB and Shri A. O. Trivedi, Regional Officer, GPCB visited the site of the accident on 26<sup>th</sup> April, 2023. Shri Sunil Patel, Owner/Director of M/s. Ven Petrochem Pharma (India) Pvt. Ltd. (GPCB ID – 24774), Plot

No. 2903, 5, 07, 09, 1, GIDC – Sarigam was also present during the visit. Other officials namely Shri S. Pradeep Raj, Scientist D, CPCB, Shri Jaimin Rana, AEE, GPCB- RO, Sarigam, Shri M.C. Gohil, Assistant Director, DISH- Valsad were also present during the visit to support for investigation. Smt. Kshipra S. Agre (IAS), Collector & District Magistrate was pre-occupied with some other assignment and therefore visited the site with the Regional Officer, GPCB on 28<sup>th</sup> April, 2023.

The members of the committee had detailed discussion with representative of the unit and also collected available information to examine the matter. The committee also captured and obtained a few photographs of the site during the visit. The committee also made observations about general status of the estate and surrounding areas. Accordingly, findings and recommendations of the committee to ascertain cause of incident, measures to be adopted in future to prevent such incidents and manner of utilization of amount of compensation of Rs. 25 Lakhs deposited by the project proponent (PP) towards restoration of environment are covered in this report.

### **3.0 ABOUT M/S. VEN PETROCHEM PHARMA (INDIA) PVT. LTD., GIDC, SARIGAM**

The unit, M/s. Ven Petrochem Pharma (I) Pvt. Ltd. is small scale Red Category Pharma industry involved in the production of Ambroxol Hydrochloride, Bromhexine Hydrochloride & Timolol Maleate. The unit was established in 1985. The total plot area of the unit is reportedly about 9700 sq.m. with built up area of around 3000 sq.m. The unit has obtained Consolidated Consent & Authorization (CC&A) from GPCB vide consent order no. AWH-116910 dated: 07.02.2022 with validity up to 31.12.2026 for the production of 2.5 MT/Month of Ambroxol Hydrochloride, 3.0 MT/Month of Bromhexine Hydrochloride & 0.2 MT/Month of Timolol Maleate. Copy of the CCA obtained from GPCB is placed as **Annexure-1**.

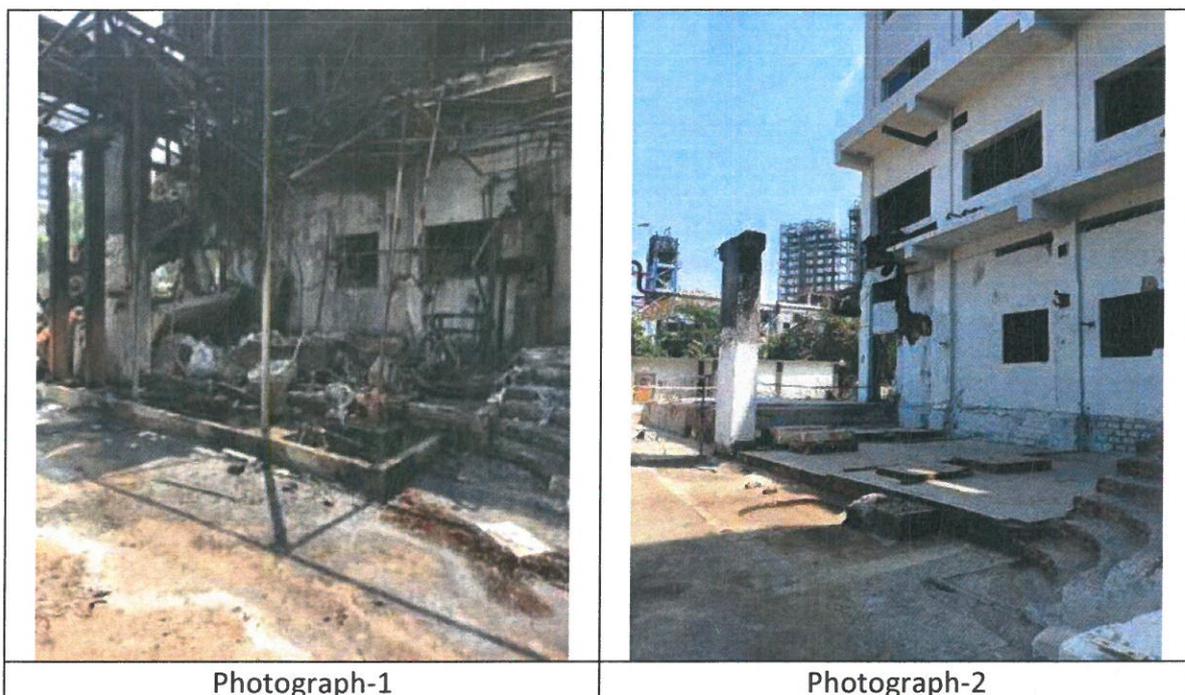
The unit has amended the CCA vide CCA- Amendment order no. AWH-118886 issued on 23.05.2022 with validity upto 31.12.2026 by amending the mode of disposal of 4.645 KL/day of industrial effluent Stream-1 from in-house incineration to disposal by sending to co-processing. Accordingly, the specific condition under Water Act has been modified in the Amended CCA. As the unit intended to discontinue the operation of their incinerator for the disposal of effluent, the conditions under Air Act mentioning the fuel consumption for the incinerator operation and flue gas emission from the incineration are modified in the amended CCA and also the condition for authorization under HOW (M&T) Rules mentioning the quantity & mode of disposal of incineration ash has been modified in the amended CCA. Copy of the amended CCA obtained from GPCB is placed as **Annexure-2**.

The unit has obtained Environmental Clearance (EC) from the State Level Environment Impact Assessment Authority, Gujarat for expansion in the Synthetic Organic Chemicals manufacturing plant vide no. SEIAA/GUJ/EC/5(f)/1744/2019 dated: 05.12.2019. Copy of the said EC is placed as **Annexure-3**.

The unit has got renewed license from Petroleum & Explosives Safety Organisation (PESO) through letter dated 17<sup>th</sup> December, 2021 which is valid up to 31<sup>st</sup> December, 2026. The license is issued for Petroleum Class A with quantity of 20 KL. Copy of the PESO renewal license is placed as **Annexure-4**.

#### 4.0 OBSERVATIONS & FINDINGS WITH RESPECT TO THE CAUSE OF INCIDENT

It is found during the visit of the committee on 26<sup>th</sup> April, 2023 that the project proponent (PP) removed all scrap, residues, materials, leftovers, remains & evidences from the site before the site visit of the committee, even after knowing the order passed by Hon'ble NGT. The PP also reportedly not obtained any permission either from Hon'ble NGT or any of the authorities to do so. It is understood that total 04 (four) people died in the accident and 02 (two) persons severely injured which was reported by the unit in Form-21 to DISH. The photographs of the site after incident and on the day of visit of the committee are depicted in Photograph-1 and Photograph-2 respectively. Therefore, the committee could not make the precise inferences with respect to the cause of the accident from the visit on 26<sup>th</sup> April, 2023.



In view of the facts cited above, findings are based on following points:

- discussion with the industry representative and information made available by the industry.
- Interaction with other plant personnel and security guards present during the visit.
- discussion with officials of DISH, GPCB and information/ records available with them.
- physical observations made during site and other plant process, storage and utility areas of the industry (including unaffected areas).
- review of video footage from the CCTV camera of nearby industrial unit.
- literature available from open sources for desktop references.

The list of raw materials of the industry has a few chemicals including solvents which are flammable and hazardous in nature with low flash point. The flash point of a solvent is the lowest possible temperature at which it can vaporize to form an ignitable vapor. The Acetone (Flash point  $-20^{\circ}\text{C}$ ), Methanol (Flash point  $12^{\circ}\text{C}$ ), Ethanol (Flash point  $16.6^{\circ}\text{C}$ ), Mono Chloro Benzene (Flash point  $27^{\circ}\text{C}$ ) and Toluene (Flash point  $5^{\circ}\text{C}$ ) etc., are few such chemicals used by the industry. Though, the industry reported that incident happened in the finished product area of the product Bromhexine Hydrochloride, the said area also had facilities for process operation namely Centrifuging/Drying/Blending/Sieving/ Packing/ Storage. The unit was reportedly not in operation on the day of incident due to weekly off but only packaging section was in operation during incident. It may be seen from the Photograph-1 above that the area of incident had many pipelines, power supply cables, pumps and equipment for processes like centrifuging, drying, blending, sieving etc., besides a few storage tanks. Therefore, most potential probable cause of incident could be occurrence of solvent cloud burst which may arise due to accidental spillage/leakage within the area. Any accidental leakage may lead to increase in partial vapour pressure of the solvent and can be potentially explosive in the presence of a frictional source. Sparks, static discharge or heat may lead to violent explosion of the vapours of the solvent.

The specific conditions mentioned in the EC granted by SEIAA states that the unit comply with "Manufacture, Storage, and Import of Hazardous Chemicals (MSIHC) Rules, 1989" for storage and handling of hazardous chemicals, to provide flame proof electrical fittings in the plant premises wherever applicable and to prepare & implement Leak Detection and Repair (LDAR) program and to maintain logbook for LDAR. Apparently, the unit has not complied with the above EC conditions which further substantiate the above probable cause of incident.

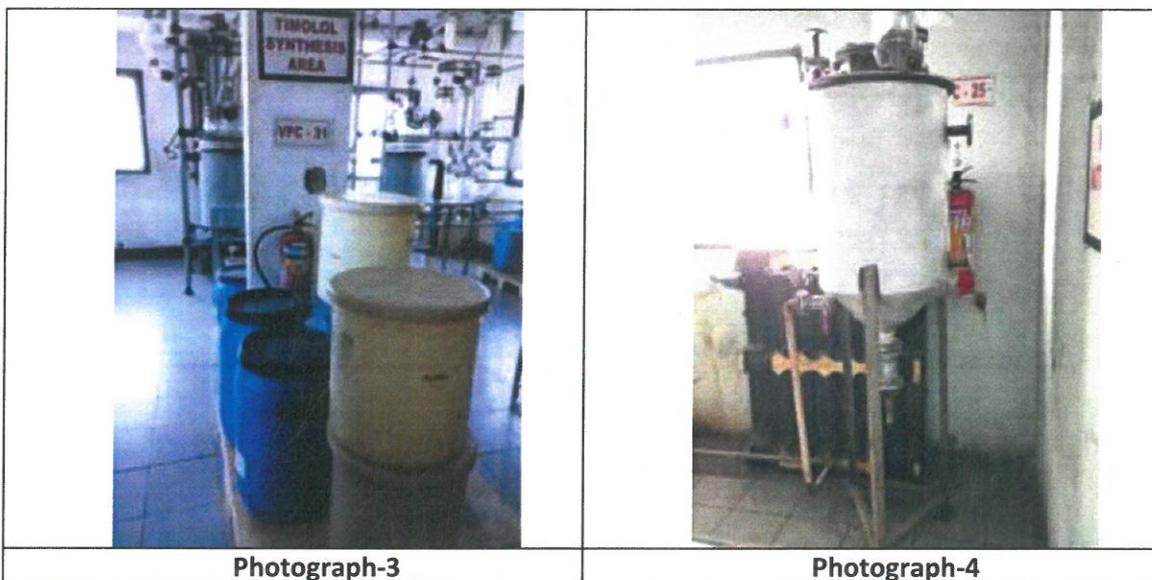
The industry has reportedly provided fire extinguishers, fire safety arrangements and display of safety instructions. The industry has also carried out calibration of gauges/

indicators as well as testing of fire extinguishers. The industry conducted last mock drill to evaluate emergency response system on 14<sup>th</sup> December, 2022. But the committee also found certain aspects which indicated lackadaisical approach of the industry in functioning, documentation and procedures. These aspects are listed and discussed as below:

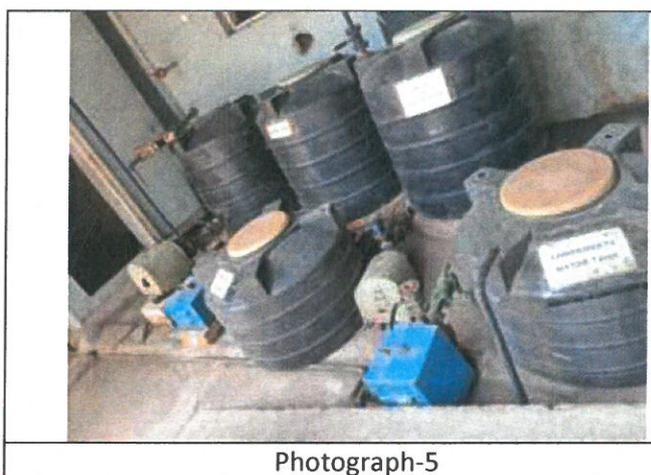
- i. The unit has not reported about major accident to State Pollution Control Board in line with provision given under Rule 5(1), Schedule-5 & 6 of "Manufacture, Storage, and Import of Hazardous Chemicals (MSIHC) Rules, 1989".
- ii. The unit has not implemented Leak Detection and Repair Programme and thus not maintained log book for the same in compliance of EC condition.
- iii. The unit does not have any documented Standard Operating Procedure (SOP) for steps to be followed to take safe shut down of plant processes for the maintenance or for weekly off.
- iv. The source and quantity of wastewater stream to be recycled has been mentioned in the EC as well as CCA issued by GPCB but the details of spent solvent generation are not mentioned in any of these, as the industry probably not disclosed the same in submissions made to the authorities. It is worth to mention that solvents carry higher potential of fire and explosion and therefore disclosure of such information pertaining to spent solvent is of utmost importance and mandatory in compliance of condition number 101 of EC.
- v. The unit is maintaining separate log registers at the security gate for recording the details of movement of workers and officials entering the factory premises. However, there is no record, register being maintained in the security cabin at main gate for the movement of tankers/ trucks or any goods vehicles entering or exiting the factory premises.
- vi. The unit has obtained membership (**Annexure-5**) from M/s. Recycling Solutions Private Limited (RSPL), Panoli for utilizing alternate fuel resource facility for co-processing of 36 TPA of only spent carbon (hazardous waste) vide certificate no. CPAW1V0007 dated: 22.08.2014 with validity till 21.08.2024. However, as per CCA, the membership should also include the disposal of distillation residues through RSPL, as the industry does not have any separate arrangements with cement plants for coprocessing of distillation residues.
- vii. The unit has also obtained membership (**Annexure-6**) from M/s. BEIL Infrastructure Limited, GIDC Ankleshwar for the utilization of common incineration facility @ 10MT/year vide membership no.CI/OBD/287, dated: 09.09.2021. However, the type waste for which membership has been obtained, is not mentioned in the certificate. Moreover, the CCA issued by GPCB has mentioned about mode of disposal for concentrated effluent (4.645 KLD), distillation residues (12.36 MT/Annum), Date expired-off specification products (0.105 MT/Annum), Dimethyl Hydantion (6 MT/Annum) and Bleed Liquor (2.1 MT/Annum) through Co-processing only and it is nowhere mentioned to be

disposed through common incineration facility. Moreover, the quantity mentioned in the membership certificate of common incineration facility is much lesser than the total quantity given in the CCA for above mentioned items.

- viii. The unit does not have membership of any Common Hazardous Waste Landfill Facility commonly known as CHWTSDF separately for the disposal of 40.8 MT/Annum of ETP sludge as per the quantity & condition mentioned in the CCA issued by GPCB.
- ix. As per the details submitted by the unit in Form-4 (form for filling Annual Returns for Hazardous Waste) to GPCB, the unit has disposed 29.44 MT of incinerator ash and 6.22 MT of ETP sludge during April 2018 to March 2019, 31.55 MT of incineration ash and 10.07 MT of ETP sludge during April 2019 to March 2020, 37.5 MT of incineration ash during the period April 2020 to March 2021, 19.13 MT of incineration ash and 12.06 MT of ETP sludge during April 2021 to March 2022 at M/s. BEIL, GIDC Ankleshwar and disposed 16.98 MT of spent carbon during April 2019 to March 2020, 6.09 MT of spent carbon during April 2020 to March 2021 and 9.34 MT of spent carbon during April 2021 to March 2022 at M/s. RSPL. The industry has not reported in Form-4 any quantity of disposal of concentrated effluent, distillation residues, Date expired-off specification products in the returns filed in last years for the period from 2018-19 to 2021-2022. It is worth to mention that all the hazardous waste intended to be disposed through co-processing or incineration have significant calorific value and flammability and therefore mismanagement of such waste including storage and handling always have potential risk and hazard. Moreover, non-reporting of handling & disposal of Hazardous wastes on actual basis while filing the returns leads to gaps in State as well as National inventory of Hazardous Wastes, which is very crucial.
- x. The industry has placed fire extinguishers at certain locations without due consideration of easy approach and access. It was found that extinguisher was surrounded by carboys/drums of material at one place and placed behind a reactor installation at another place making them inaccessible in case of emergency. It is depicted in the Photographs 3 and 4.

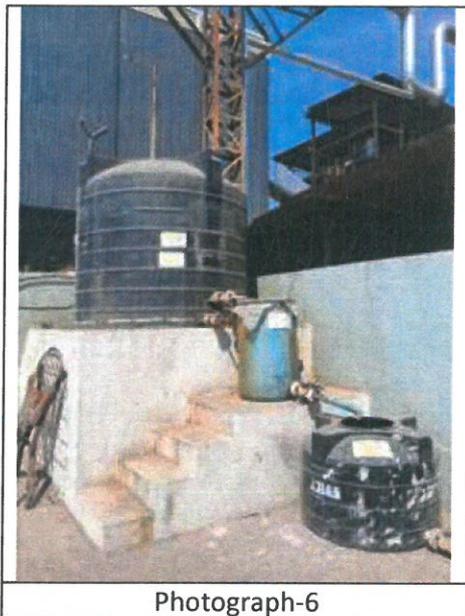


- x. The unit provided consolidated material balance to the committee for all three products together and not individually. The details of material balance and purchase of raw material submitted by the industry was examined and found that the unit has not shown the items Ferric Chloride and Azoisobutryl Nitrile in the material balance, though purchased many times. Hence the material balance submitted by the unit lacks in reliability and accuracy.
- xii. It is also inferred from the material balance submitted by the unit that the solvent recovery is less than 96% which is violation of the specific EC condition no. 3.
- xiii. Absence of proper dyke wall observed at one place where liquid chemicals and mother liquor from the process is stored (Photograph-5).



- xiv. ETP for wastewater to be recycled was not having fixed pipeline connection for inlet and outlet. No dosing tank has been installed. No safe fixed ladder provided

to approach the tank for dosing, collection of sample and observation. The ETP is shown in the Photograph-6.



Photograph-6

Hence, considering the above findings, lackadaisical approach of the industry cannot be considered lesser than the potential probable cause of incident due to occurrence of solvent cloud burst probably due to accidental spillage/leakage within the area and exposure of the same to spark or static charge leading to fire & explosion. However, the investigation done by the Police department and DISH with consideration of outcome of FSL report can precisely confirm about the cause of incident.

#### **5.0 SUGGESTED MEASURES TO BE UNDERTAKEN TO PREVENT SUCH INCIDENTS IN FUTURE**

As mentioned above, the committee could not make the precise inferences with respect to the cause of the accident as the industry had removed all scrap, residues, materials, leftovers evidences from the site before the site visit of the committee, though was aware about the order passed by Hon'ble NGT. Therefore, the committee is suggesting following measures to be undertaken by industrial units handling hazardous chemicals/substances and having processes with potential risk or hazard, to prevent such incidents in future on the basis of systemic lacunae observed and felt during the visit:

- i. The industrial units should make itself and all key personnel very much aware about conditions prescribed by various authorities along with permissions/consents given and ensure adherence of the same in their day-to-day functioning.

- ii. The industrial units also should keep updates with all applicable guidelines/ rules issued or amended by authorities from time to time for compliance and necessary actions.
- iii. The industrial units should exercise due diligence in making submissions about details and filing various returns or mandatory reports so that effective check on the implementation and management of hazardous substances/chemicals/wastes.
- iv. The industrial units should have 'Leak Detection and Repair' (LDAR) programme in place with proper documentation for corrective measures.
- v. All-important data like movement of material, vehicles, manpower, waste management, wastewater management etc., should be stored be maintained in digital form also with preferable cloud storage so that it can be retrieved even after any accident where physical records are destroyed also.
- vi. The industrial units should conduct regular safety audits to ensure compliance with the guidelines and regulations. The findings and recommendations of safety audits should be implemented and followed on priority basis in true spirit.
- vii. The industrial units should have documented checklist and SOPs for the processes with inclusion of safety aspects for steps to be followed for safe start, operation and shutdown. Such SOPs should be easily available to the responsible personnel involved in process operations. The preparation of Standard Operating Procedures (SOPs) at each and every stage of the processes, and displaying them at important points within process areas is crucial for the safe handling of hazardous chemicals. This will help to ensure that employees are aware of the proper handling procedures and follow them.
- viii. All the locations with potential risk and hazard should be covered with external remote access CCTV camera with backup in cloud storage of footings for atleast 07 days. The cameras should be placed in such a manner that their functioning should not become cause of spark or electric current source.
- ix. The industrial units should provide adequate training to its employees on the safe handling of hazardous chemicals on regular basis.
- x. The industrial units should install an emergency response system to deal with any emergency situations related to hazardous chemicals/substances.
- xi. The plant process and storage area should be adequately covered with installation of sensors and alarm system to detect spills and leaks.
- xii. All the storage tanks having hazardous chemicals/substances should have adequate dyke walls and spills collection system in case of any leakage due to rupture or damage in the storage tanks or from pumps/glands.
- xiii. The frequency of industrial inspections should be increased by the DISH/Factory Inspector to assess compliance and safety measures. Regular inspections will help to identify any safety concerns and ensure that corrective actions are taken to address them in timely manner.

- xiv. The industrial units should provide comprehensive training and education for all employees, including hazard identification, emergency response and safe work practices.
- xv. The industrial units should develop and maintain positive safety culture, which emphasizes the importance of safety and encourages employees' participation in safety initiatives.

#### **6.0 SUGGESTED MEASURES FOR THE UTILIZATION OF COMPENSATION OF RS. 25 LAKHS DEPOSITED BY THE PP TOWARDS RESTORATION OF THE ENVIRONMENT**

The project proponent is responsible for clean-up activity in the premises and disposal of the waste/residues in scientific manner with permission of authorities wherever required. There is a need to create awareness among industries and specially personnel involved in health, safety and environment aspects in industries. The committee also made observations of the overall development of the industrial estate and found that the estate has one Common Effluent Treatment Plant for industrial wastewater generated in the estate and it is gathered that CETP as such has no issue or challenge for which attention is required to address wastewater management. The estate also has significant plantation done with reasonably good survival. Issue of solid waste and spread of plastic waste in Sarigam village and nearby areas was found to be of serious concern. It is suggested that the amount of compensation of Rs 25 lakhs deposited by PP to GPCB may be utilized in the following manner.

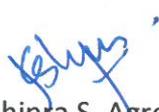
- i. An amount of Rs 5 lakh may be allocated for organizing at least two awareness-cum-training programmes in a year (once in six months) for the personnel of industrial units located in the Sarigam. The programme may be organized by GIDC in association with Directorate Industrial Safety & Health Department. Various aspects of health safety and environment may be covered by experts from institutions of repute with special focus on safety to prevent occurrence of accidents and fire.
- ii. An amount of Rs 5 lakh may be allocated to local gram panchayat for cleanliness drive for collection and removal of all plastic waste spread in the Sarigam village on the open spaces and road side. The impact of the drive should be visible and recognizable with adequate evidences and documentation so that it leads to creation of awareness as well.
- iii. An amount of Rs 2 lakh may be allocated for plantation in the Sarigam village and the funds may be utilized through the channel decided by District/ Taluka Administration. School, college, health care centre, public building etc. could be the preferred spaces for proper use and monitoring. However, the land ownership and other land use provisions should be examined and considered for this activity so that it should not lead to any conflict in future.

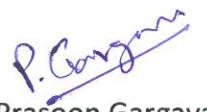
- iv. An amount of Rs 13 lakh may be utilized for procurement of e-vehicle to initiate door-to-door collection of waste in Sarigam village and proper disposal. Taluka office may channelize this work.

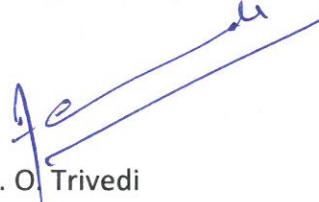
The concerned departments may leverage the additional funds if required for above works in line with their mandates and provisions.

## 7.0 CONCLUSION

In compliance of the directions issued by the Hon'ble NGT, the committee has carried out the site visit and examined the documents/information and made inferences about probable cause of the incident with due consideration of the fact that the industry removed all scrap, residues, materials, leftovers evidences from the site before the site visit of the committee without obtaining permission from Hon'ble NGT or any of the authorities. Absence of maintenance of vehicle movement record by security personnel at entry gate, difficult access to the fire extinguishers provided in the plant premise, absence of dyke wall near a few storage tanks of chemicals were observed besides discrepancy in documentation and reporting. Lapses in the practice and systems followed by the industrial unit are found by the committee, especially in the handling and management of hazardous chemicals and waste. Spills/leakage, cloud formation of flammable liquid and exposure to spark or static charge is suspected reason of the incident. The Committee suggests measures to prevent such incidents in the future based on the lapses and gaps found in the present case. However, these measures are not limited and practices and implementation should encompass the applicable laws/rules/guidelines and instructions issued by authorities. The committee has also suggested utilization of amount deposited as compensation for restoration of environment with due consideration of local scenario and issues. The appropriate decision for implementation of recommendation may be taken by respective authorities.

  
Smt. Kshipra S. Agre (IAS)  
Collector & District  
Magistrate  
District - Valsad

  
Praseon Gargava  
Regional Director  
CPCB, Vadodara

  
A. O. Trivedi  
Regional Officer  
GPCB, Sarigam



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By RPAD

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under the Hazardous and Other Waste (Management and Transboundary Movement) Rules'2016, framed under the Environment (Protection) Act-1986.

And whereas Board has received on line consolidated application inward ID No: 207506 dated 07/12/2021 for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

## CONSENT AND AUTHORISATION:

(Under the provisions / rules of the afore said environmental acts)

To,

M/s. Ven Petrochem Pharma I Pvt. Ltd

Plot No: 2903,5,07,09,1,

GIDC Sarigam,

Tal: Umbergaon,

Dist: Valsad- 396155

1. Consent Order No: AWH-116910 Date of Issue: 047/02/2022

2. The consent shall be valid up to 31/12/2026 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for the following products:

Sr. No.	Name of Product	Quantity MT/Month
1	Ambroxol Hydrochloride	2.5
2	Bromhexine Hydrochloride	3.0
3	Timolol Maleate	0.2

## SUBJECT TO FOLLOWING SPECIFIC CONDITIONS:

- Unit shall comply with the conditions of Environment Clearance issued vide letter No. SEIAA/ GUJ/EC /5(t)/1744/2019 dated 05/12/2019.

## 3. CONDITIONS UNDER WATER ACT 1974:

3.1 Source of water: GIDC water supply

3.2 The quantity of total water consumption shall not exceed 32.5 KL/Day as per below break up

- Industrial: 26.9 KL/Day.
- Domestic: 5.6 KL/Day. (Domestic: 4.6 KL/Day + Gardening 1 KL/Day)

M/s. Ven Petrochem Pharma I Pvt. Ltd (ID: 24774) Page 1 of 6

*Clean Gujarat Green Gujarat*

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

3.3 The quantity of total of waste water generation shall not exceed **16.44 KL/Day** as per below break up

- a) Industrial: **13.54 KL/Day.**
- b) Domestic: **2.9 KL/Day.**

3.4 There shall be no discharge of industrial effluent, industry shall maintain zero liquid discharge as follow;

- I. **Stream - 1,** The industrial effluent 4.645 KL / day (2.945 KLD from Process + 1.50 KLD from Washing +0.2 KLD from Scrubber) shall be incinerated in an incinerator within premises.
  - II. **Stream - 2,** The industrial effluent 8.9 KL / day (5.4 KLD from boiler + 3.5 KLD from cooling) shall be recycled back into the cooling and boiler feed water make up.
- 3.5 Unit shall provide metering facility at inlet of the incinerator and recycler line, and maintain records for the same.
- 3.6 Proper logbooks of incinerator, quantity & quality of discharge to incinerator and water recycle, power consumptions etc. shall be maintained & shall be furnished to the GPCB from time to time.
- 3.7 Domestic wastewater is disposed through septic/soak pit system.
- 3.8 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.

#### 4. CONDITIONS UNDER AIR ACT 1981:

4.1 Following shall be used as fuel:

Sr. No.	Fuel	Utility	Quantity
1	PNG	Boiler	25 SCM/Hr
2	PNG	Incineration	25 SCM/Hr
3	Diesel	D.G. Set	25 Lit/Hr

4.2 The applicant shall install & operate air pollution control system efficiently in order to achieve prescribed norms.

4.3 The flue gas emission through stack attached to stack shall conform to the following standards:

Stack No.	Stack attached to	Stack height Meter	APCM	Parameter	Permissible Limit
1	Boiler (Cap: 1000 Kg/ hr)	11	Adequate stack Height	PM	150 mg/Nm <sup>3</sup>
2	DG Set (Cap: 250 KVA)	09	Adequate stack Height	SO <sub>2</sub> NO <sub>x</sub>	100 ppm 50 ppm



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Stack No.	Stack attached to	Stack height Meter	APCM	Parameter	Permissible Limit
3	Incineration	30	Dust Collector followed by Scrubber	PM SO <sub>2</sub> HCL Total Organic Total Dioxins and Furnace Sb+HS--Pb=Cr+COPCU	50 mg/Nm <sup>3</sup> 200 mg/Nm <sup>3</sup> 50 mg/Nm <sup>3</sup> 20 mg/Nm <sup>3</sup> 0.2 ng TEQ/Nm <sup>3</sup> 1.5 mg/Nm <sup>3</sup>

4.4 The process emission Through Various Stacks/Vent of reactor. Process, Vessel shall Conform to the following standards:

Stack No	Stack attached to	Stack height in Meter	APCM	Parameter	Permissible Limit
1	Bromination Vessels (2 Nos.) (One Standby)	12	Two Stage Alkali Scrubber each	HBr Br <sub>2</sub>	30 mg/Nm <sup>3</sup> 2mg/Nm <sup>3</sup>

4.5 Ambient air quality within the premises of the industry shall conform to the following standards:-

PARAMETERS	PERMISSIBLE LIMIT	
	Annual	24 Hrs Average
Particulate Matter-10 (PM <sub>10</sub> )	60 Microgram/m <sup>3</sup>	100 Microgram/m <sup>3</sup>
Particulate Matter- 2.5 (PM <sub>2.5</sub> )	40 Microgram/m <sup>3</sup>	60 Microgram/m <sup>3</sup>
SO <sub>2</sub>	50 Microgram/m <sup>3</sup>	80 Microgram/m <sup>3</sup>
NO <sub>x</sub>	40 Microgram/m <sup>3</sup>	80 Microgram/m <sup>3</sup>

## 5. AUTHORIZATION UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016

5.1 M/s. Ven Petrochem Pharma I Pvt. Ltd is hereby granted an authorization to operate facility for following Hazardous wastes on the premises situated at Plot No: 2903,5,07,09,1, GIDC Sarigam, Tal: Umbergaon, Dist: Valsad- 396155

Sr. No.	Waste	Schedule & Cat	Quantity	Facility
1	ETP Sludge	1-35.3	40.8 MT/Annum	Collection, Storage, Transportation and Disposal at approved TSDF Site.

M/s. Ven Petrochem Pharma I Pvt. Ltd (ID: 24774) Page 3 of 6

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Sr. No.	Waste	Schedule & Cat	Quantity	Facility
2	Distillation Residue	I-28.1	12.36 MT/Annum	Collection, Storage, Transportation and disposal to cement industries / RSPL Panoli for Co-processing.
3	Used Spent Oil	I-5.1	4.08 MT/Annum	Collection, Storage, Transportation and disposal by selling to registered recycler.
4	Empty Barrels/Containers /liners Contaminated with hazardous chemicals/ waste	I-33.1	12.7 MT/Annum	Collection, Storage, Transportation and disposal by selling to authorized recycler.
5	Spent carbon	I-28.3	9.2 MT/Annum	Collection, Storage, Transportation and disposal to cement industries/ RSPL.Panoli.
6	Incineration Ash	I-37.2	67 MT/Annum	Collection, Storage, Transportation and disposal at approved TSDF Site.
7	Date expired-off Specification process	I-28.4	0.105 MT/Annum	Collection, Storage, Incineration within premises.
8	Sodium Bromide Solution	-	442.38 MT/Annum	Collection, Storage, and sold to authorized end users registered under Rule-9 and users having valid permission of GPCB.
9	Dimethyl Hydantoin	-	6 MT/Annum	Collection, Storage, and sold to authorized and users registered under Rule-9 and users having valid permission of GPCB.
10	Bleed Liquor	I	2.1 MT/Annum	Collection, Storage, Incineration within premises.

5.2 The authorization shall be valid up to 31/12/2026.

5.3 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environmental (Protection) Act-1986.

**6. GENERAL CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES-2016.**

6.1 The Authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

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- 6.2 The Authorization or its renewal shall be produced for inspection at the request of an officer Authorized by the State Pollution Control Board.
- 6.3 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 6.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- 6.5 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 6.6 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 6.7 It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
- 6.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 6.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 6.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 6.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if any
- 6.12 An application for the renewal of an authorization shall be made as laid down under these Rules.
- 6.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 6.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

## 7. SPECIFIC CONDITIONS (WHICHEVER IS APPLICABLE)

- 7.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.2 Handing over of the hazardous and other wastes to the authorized actual user shall be only after making the entry into the passbook of the actual user.

M/s. Ven Petrochem Pharma I Pvt. Ltd (ID: 24774) Page 5 of 6

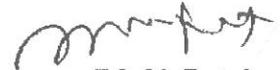
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Outward No. 663756/21/2/2017

- 7.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.4 The occupier of the facility shall comply Standard operating procedure/ guidelines published by MoEF&CC or CPCB or GPCB from time to time.
- 7.5 Unit shall comply provisions of E-Waste (Management) Rules. 2016.

**For and on behalf of  
Gujarat Pollution Control Board**

  
(M. V. Patel)

**Environment Engineer**

**No: GPCB/CCA-SRG-325(1))/ID: 24774/**

**Date:**

**ISSUED TO:**

**M/s. Ven Petrochem Pharma I Pvt. Ltd**

**Plot No: 2903,05,07,09,1,**

**GIDC Sarigam,**

**Tal: Umbergaon,**

**Dist: Valsad- 396155**

ID-24774

Outward No: 623658, 21/02/2022



GPCB

# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

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Website : www.gpcb.gov.in

BY R.P.A.D.

## CCA-Amendment (AWH-118886)

No: GPCB/CCA-SRG-325(1)/ID: 24774/

Date:

To

M/s. Ven Petrochem Pharma I Pvt. Ltd

Plot No: 2903,5,07,09,1,

GIDC Sarigam,

Tal: Umbergaon,

Dist: Valsad- 396155

**Subject : Consolidated consent and Authorization (CC&A) under various Environmental Acts/Rules.**

**Reference :** 1) Your Application inward no. 213661, dated 04/04/2022.

2) CTE Amendment of the Board issued vide order no.CTE-117124 dated 07/03/2022, valid up to 14/11/2028.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 & framed under the Environment (Protection) Act-1986, The Board has granted CTE Amendment vide order No. CTE-117124 issued vide this office order no. GPCB/CCA-SRG-325(1)/ID: 24774/624848 dated 07/03/2022, valid up to 14/11/2028.

The Board has right to review and amend the conditions of the said CCA orders. Now, considering your application for CCA amendment inward ID No. 213661, dated 04/04/2022, CCA-Amendment hereby granted for change in mode of concentrate effluent disposal through Co-processing in place of in-house incineration.

1. The order shall be read as CCA-Amendment order no.:AWH-118886 Date of Issue: 23/05/2022, valid up to 31/12/2026.
2. There shall be no change in products & its capacity after CCA-Amendment.

### SUBJECT TO FOLLOWING SPECIFIC CONDITIONS:

1. Unit shall comply with the conditions of Environment Clearance issued vide letter No. SEIAA/ GUJ/EC/5(F)/1744/2019 dated 05/12/2019.
2. There shall be no change in products & its capacity after CCA-Amendment.
3. Industry shall adopt and regularly use the online manifest system for disposal of industrial effluent & maintain its complete records.

M/s. Ven Petrochem Pharma I Pvt. Ltd (ID: 24774) Page 1 of 5

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### 3. CONDITIONS UNDER WATER ACT 1974:

3.1 Source of water: GIDC water supply

3.2 The quantity of total water consumption shall not exceed **32.5 KL/Day** as per below break up

a) Industrial: **26.9 KL/Day.**

b) Domestic: **5.6 KL/Day. (Domestic: 4.6 KL/Day + Gardening 1 KL/Day)**

3.3 The quantity of total of waste water generation shall not exceed **16.44 KL/Day** as per below break up

a) Industrial: **13.54 KL/Day.**

b) Domestic: **2.9 KL/Day.**

3.4 There shall be no discharge of industrial effluent, industry shall maintain zero liquid discharge as follow;

I. **Stream - 1**, The industrial effluent 4.645 KL/day (2.945 KLD from Process + 1.50 KLD from Washing +0.2 KLD from Scrubber) shall be sent for Co-processing through GPS fitted tanker.

II. **Stream - 2**, The industrial effluent 8.9 KL / day (5.4 KLD from boiler + 3.5 KLD from cooling) shall be recycled back into the cooling and boiler feed water make up.

3.5 Industry shall provide fixed pipeline with flow meter for even distribution of treated effluent and maintain its record.

3.6 Domestic wastewater is disposed through septic/soak pit system.

3.7 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.

### 4. CONDITIONS UNDER AIR ACT 1981:

4.1 Following shall be used as fuel:

Sr. No.	Fuel	Utility	Existing Quantity	Proposed Quantity	Total Quantity
1	PNG	Boiler	25 SCM/Hr.	0	25 SCM/Hr.
2	Diesel	DG Set	25 Lit/Hr	0	25 Lit/Hr
3	PNG	Incinerator	25 SCM/Hr.	-25 SCM/Hr.	0

4.2 The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.



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4.3 The flue gas emission through stack attached to stack shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	APCM	Parameter	Permissible Limit
1	Boiler (Cap: 1000 Kg/ hr)	11	Adequate stack Height	PM	150 mg/Nm <sup>3</sup>
2	DG Set (Cap: 250 KVA)	09	Adequate stack Height	SO <sub>2</sub> NO <sub>x</sub>	100 ppm 50 ppm
3	Incineration	<b>Discontinue</b>			

4.4 The process emission Through Various Stacks/Vent of reactor, Process, Vessel shall Conform to the following standards:

Stack No	Stack attached to	Stack height in Meter	APCM	Parameter	Permissible Limit
1	Bromination Vessels (2 Nos.) (One Standby)	12	Two Stage Alkali Scrubber each	HBr Br <sub>2</sub>	30 mg/Nm <sup>3</sup> 2 mg/Nm <sup>3</sup>

4.5 Ambient air quality within the premises of the industry shall conform to the following standards:-

PARAMETERS	PERMISSIBLE LIMIT	
	Annual	24 Hrs Average
Particulate Matter-10 (PM <sub>10</sub> )	60 Microgram/m <sup>3</sup>	100 Microgram/m <sup>3</sup>
Particulate Matter- 2.5 (PM 2.5 )	40 Microgram/m <sup>3</sup>	60 Microgram/m <sup>3</sup>
SO <sub>2</sub>	50 Microgram/m <sup>3</sup>	80 Microgram/m <sup>3</sup>
NO <sub>x</sub>	40 Microgram/m <sup>3</sup>	80 Microgram/m <sup>3</sup>

5. **AUTHORIZATION UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016 SHALL BE READ AS:**

M/s. Ven Petrochem Pharma I Pvt. Ltd (ID: 24774) Page 3 of 5

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5.1 M/s. Ven Petrochem Pharma I Pvt. Ltd is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No: 2903,5,07,09,1, GIDC Sarigam, Tal: Umbergaon, Dist: Valsad- 396155.

Sr. No.	Waste	Schedule & Cat	Existing Quantity	Proposed Quantity	Quantity	Facility
1	ETP Sludge	I-35.3	40.8 MT/Annum	0	40.8 MT/Annum	Collection, Storage, Transportation and Disposal at approved TSDF Site.
2	Distillation Residue	I-28.1	12.36 MT/Annum	0	12.36 MT/Annum	Collection, Storage, transportation and disposal to cement industries / RSPL Panoli for Co-processing.
3	Used Spent Oil	I-5.1	4.08 MT/Annum	0	4.08 MT/Annum	Collection, Storage, Transportation and disposal by selling to registered recycler.
4	Empty Barrels/Containers /liners Contaminated with hazardous chemicals/ waste	I-33.1	12.7 MT/Annum	0	12.7 MT/Annum	Collection, Storage, Transportation and disposal by selling to authorized recycler.
5	Spent carbon	I-28.3	9.2 MT/Annum	0	9.2 MT/Annum	Collection, Storage, Transportation and disposal to cement industries/ RSPL Panoli.
6	Incineration Ash	I-37.2	67 MT/Annum	- 67 MT/Annum	0	Collection, Storage, Transportation and disposal at approved TSDF Site.
7	Date expired-off Specification process	I-28.4	0.105 MT/Annum	0	0.105 MT/Annum	Collection, Storage, Transportation and disposal through Co- processing.
8	Sodium Bromide Solution	-	442.38 MT/Annum	0	442.38 MT/Annum	Collection, Storage, and sold to authorized end users registered under Rule-9 and users having valid permission of GPCB.



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Sr. No.	Waste	Schedule & Cat	Existing Quantity	Proposed Quantity	Quantity	Facility
9	Dimethyl Hydration	-	6 MT/Annum	0	6 MT/Annum	Collection, Storage, Transportation and disposal through Co- processing.
10	Bleed Liquor	I	2.1 MT/Annum	0	2.1 MT/Annum	Collection, Storage, Transportation and disposal through Co- processing.

5.1 The authorization shall be valid up to 31/12/2026.

5.2 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules form time to time under the Environmental (Protection) Act-1986.

6 The rest of the conditions of CCA order no: AWH-116910, dated 04/02/2022 issued vide order no. GPCB/CCA-SRG-325(2)/ID 24774/623658 dated 21/02/2022 shall remain unchanged and industry shall comply with the same judiciously.

For and on behalf of  
Gujarat Pollution Control Board

(M. V. Patel)

Environment Engineer

M/s. Ven Petrochem Pharma I Pvt. Ltd (ID: 24774) Page 5 of 5

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Outward No: 675628, 20/06/2022

ID-24774

S. M. SAIYAD, IFS  
MEMBER SECRETARY  
SEIAA (GUJARAT)



सत्यमेव जयते

STATE LEVEL ENVIRONMENT  
IMPACT ASSESSMENT  
AUTHORITY  
GUJARAT

Government of Gujarat

No. SEIAA/GUJ/EC/5(f)/1744 /2019

Date: 5 DEC 2019 By R P A D

Time Limit

Sub: Environment Clearance to M/s. Ven Petrochem And Pharma India Pvt. Ltd. for setting up of expansion in Synthetic Organic Chemicals manufacturing plant at Nos.2903,05,07,09,10,& 2704 to 2708, GIDC, Sarigam, Ta- Umbergaon, Dist -Valsad. In Category 5(f) of Schedule annexed with EIA Notification dated 14/09/2006.

Ref: Your Proposal No. SIA/GJ/IND2/38454/2018.

Dear Sir,

This has reference to your application along with EIA report dated 31/07/2019 submitted to SEIAA, seeking Environmental Clearance under Environment Impact Assessment Notification, 2006 and additional information / documents submitted vide letter dated 03/10/2019 to the SEAC.

The proposal is for Environmental Clearance to M/s. Ven Petrochem And Pharma India Pvt. Ltd. for setting up of expansion in Synthetic Organic Chemicals manufacturing plant at Nos.2903,05,07,09,10,& 2704 to 2708, GIDC, Sarigam, Ta- Umbergaon, Dist -Valsad. It is an existing unit for manufacturing following products, which falls in the category - 5(f) of the schedule of the EIA Notification-2006:

Sr. no.	Name of the Products	CAS no. / CI no.	Quantity MT/Month			End-use of the products
			Existing	Proposed	Total	
1	Acebrophylline	179118-73-1	0.0	1.0	1.0	Anti-mucolytic (for cough)
2	Ambroxol Hydrochloride	23828-92-4	0.0	6.6	6.6	Anti-mucolytic (for cough)
3	Bromhexine Base	3572-43-8	0.0	1.0	1.0	For manufacture of Bromohexine Hydrochloride
4	Bromhexine Hydrochloride	611-75-6	3.0	3.0	6.0	Anti-mucolytic (for cough)
5	Timolol Maleate	26921-17-5	0.0	1.2	1.2	Anti - Glaucoma (for eye drops)
6	2-Amino-N-Methyl-N-Cyclohexyl Benzenemethanamine	57365-08-9	0.0	1.2	1.2	For manufacture of Bromohexine Hydrochloride
Total			3.0	14.0	17	

The project activity is covered in 5(f) and is of 'B' Category. Since, the proposed project is located in notified industrial area, public consultation is not required as per paragraph 7(i) (iii) (i) (b) of the Environment Impact Assessment Notification-2006.

The SEAC, Gujarat vide their letter dated 08/11/2019 had recommended to the SEIAA, Gujarat, to grant the Environment Clearance for the above-mentioned project based on its meeting held on 03/10/2019. The proposal was considered by SEIAA, Gujarat in its meeting held on 21/11/2019 at Gandhinagar. After careful consideration, the SEIAA hereby accords Environmental Clearance to above project under the provisions of EIA Notification dated 14<sup>th</sup> September, 2006 subject to the compliance of the following conditions.

**A. CONDITIONS :**

**A. 1 SPECIFIC CONDITION :**

- Unit shall provide adequate treatment to industrial effluent in such a way that no pollutant get air borne during incineration in order to prevent adverse impact on Human Health and Environment. Incinerator shall be as per the CPCB Guidelines & proper logbook shall be maintained.
- Close loop solvent recovery system with adequate condenser system shall be provided to recover solvent vapors in such manner that recovery shall not be less than 96 percent and recovered solvent shall be reused in the process within premises.
- Unit shall obtain necessary permission from PESO for storage and handling of hazardous chemical.

Office - Gujarat Pollution Control Board, "Parvayaran Bhavan" Sector-10 A, Gandhinagar-382010

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5. Unit shall comply with MSIHC rule 1989 for storage and handling of hazardous chemical.
6. Flame proof electrical fittings shall be provided in the plant premises, wherever applicable.
7. Leak Detection and Repair (LDAR) program shall be prepared and implemented as per the CPCB guidelines. LDAR Logbooks shall be maintained.
8. All measures shall be taken to prevent soil and ground water contamination.
9. The project proponent must strictly adhere to the stipulations made by the Gujarat Pollution Control Board, State Government and/or any other statutory authority.
10. The National Ambient Air Quality Emission Standards issued by the Ministry vide G. S. R. No. 826 (E) dated 16th November, 2009 shall be complied with.
11. National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G. S. R. 608 (E) dated 21/07/2010 and amended from time to time shall be followed.

**A. 2 WATER:**

12. Total water requirement for the project shall not exceed 49.7 KLD, Unit shall reuse 12 KLD hence fresh water requirement shall not exceed 37.7 KLD and it shall be met through GIDC water supply only. Prior permission from the concerned authority shall be obtained for withdrawal of water.
13. The industrial effluent generation from the project shall not exceed 17.6 KLD.
  - i. Stream-1: The industrial effluent 5.6 KLD (3.3 KLD from process, 0.3 KLD from scrubber and 2 KLD from washing) shall be incinerated in in-house incinerator.
  - ii. Stream-2: The industrial effluent 12 KLD from (4 KLD from cooling tower blow down and 8 KLD from boiler blow down) shall be recycled back into the cooling and boiler feed water makeup.
14. Domestic wastewater generation shall not exceed 4.8 KL/day and it shall be disposed into soak pit via septic tank.
15. Unit shall provide metering facility at the inlet of the Incinerator and recycle line, and maintain records for the same.
16. Proper logbooks of Incinerator, quantity and quality of discharge to Incinerator, and water recycle, power consumption etc. shall be maintained and shall be furnished to the GPCB from time to time.

**A. 3 AIR:**

17. Unit shall not exceed fuel consumption for Boilers, DG sets and incinerator as mentioned below:

Sr. no.	Source of emission With Capacity	Stack Height (meter)	Type of Fuel	Quantity of Fuel	Type of emissions i.e. Air Pollutants	Air Pollution Control Measures (APCM)
<b>Existing</b>						
1	Boiler 1000 kg / hour	11	PNG	25 scm/hr	PM SO <sub>2</sub> NO <sub>x</sub>	Adequate stack height
2	D.G. Set (250 KVA)	5	Diesel	25 lit/hr	PM SO <sub>2</sub> NO <sub>x</sub>	Adequate stack height
3.	Incinerator (250 kg/hr)	30**	PNG	25 scm/hr	SPM, Sox, Nox, HCl, CO, Total dioxins and Furans, Cd+ Th+ Their compounds, Hg and its compounds, Sb+ As+ Pb+ Cr+ Co+ Cu+ Mn+ Ni+ V+ their compounds, HF, Total organic compounds	Dust Collector followed by scrubber
<b>Proposed</b>						
4	Boiler 1000 kg / hour	12	PNG	25 scm/hr	PM SO <sub>2</sub> NO <sub>x</sub>	Adequate stack height
5	D.G. Set (250 KVA)	5	Diesel	25 lit/hr	PM SO <sub>2</sub> NO <sub>x</sub>	Adequate stack height
6	Incinerator (500 kg/hr)	30**	PNG	50 scm/hr	SPM, Sox, Nox, HCl, CO, Total dioxins and Furans, Cd+ Th+ Their compounds, Hg and its compounds, Sb+As+Pb+Cr+Co+Cu+Mn+Ni+V+their compounds, HF, Total organic compounds	Dust Collector followed by scrubber
** This will be a common stack for existing as well as proposed expanded incinerator.						

18. Unit shall provide adequate APCM with flue gas generation sources as mentioned above:
19. Unit shall provide adequate APCM with process gas emission as mentioned below:

Sr. no.	Specific Source of emission (Name of the Product & Process)	Type of emission	Stack/Vent Height (meter)	Air Pollution Control Measures (APCM)
<b>Existing</b>				
1	Bromination Vessels (2 Nos). (Bromohexine Hydrochloride & During bromination reaction )	HBr Br <sub>2</sub>	12	Two separate two Stage Alkali Scrubber
<b>Proposed</b>				
2	Bromination Vessels (2 Nos). (Ambroxol Hydrochloride/ Acebrophylline & During Bromination reaction, Bromhexine base & During Bromination reaction)	HBr Br <sub>2</sub>	10	Two separate two Stage Alkali Scrubber

20. The fugitive emission in the work zone environment shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities from time to time (e.g. Directors of Industrial Safety & Health). Following indicative guidelines shall also be followed to reduce the fugitive emission.

- Internal roads shall be either concreted or asphalted or paved properly to reduce the fugitive emission during vehicular movement.
- Air borne dust shall be controlled with water sprinklers at suitable locations in the plant.
- A green belt shall be developed all around the plant boundary and also along the roads to mitigate fugitive & transport dust emission.

Regular monitoring of Volatile Organic Compounds (VOCs) shall be carried out in the work zone area and ambient air.

For control of fugitive emission, VOCs, following steps shall be followed:

- Closed handling and charging system shall be provided for chemicals.
- Reflux condenser shall be provided over Reactors / Vessels.
- Pumps shall be provided with mechanical seals to prevent leakages.
- Air borne dust at all transfers operations/ points shall be controlled either by spraying water or providing enclosures.

23. Solvent management shall be carried out as follows :

- ✓ Measures shall be taken to reduce the process vapors emissions as far as possible. Use of toxic solvents shall be minimum. All venting equipment shall have vapour recovery system
- ✓ Reactor shall be connected to adequate chilling system to condensate solvent vapors and reduce solvent losses.
- ✓ Reactor and solvent handling pump shall have mechanical seals to prevent leakages.
- ✓ The condensers shall be provided with sufficient HTA and residence time so as to achieve maximum solvent recovery.
- ✓ Solvents shall be stored in a separate space specified with all safety measures.
- ✓ Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.
- ✓ Solvent storage and handling area shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.

24. Regular monitoring of ground level concentration of PM 2.5, PM 10, SO<sub>2</sub>, NO<sub>x</sub>, HBr, Br<sub>2</sub> and VOC shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by the GPCB. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be taken immediately. The location of the stations and frequency of monitoring shall be decided in consultation with the GPCB.

#### A. 4 SOLID / HAZARDOUS WASTE:

25. All the hazardous waste management shall be taken care as mentioned below:

Sr. no.	Type/Name of Hazardous waste	Specific Source of generation (Name of the Activity, Product etc.)	Category and Schedule as per HW Rules.	Quantity (MT/Annum)			Management of HW
				Existing	Proposed	Total	
1	ETP Sludge	From Wet Scrubbers	35.3	14.4	28.8	43.2	Collection, Storage, Transportation and Disposal

		From treatment of water to be recycled		--	24	24	at approved TSDF.
			Total	14.4	52.8	67.2	
2.	Distillation Residue	From manufacturing process	28.1	0.36	35.64	36	Collection, Storage, Transportation and disposed to cement industries / RSPL – Panoli for co - processing.
3.	Used Spent Oil	From lubrication or D.G. Set	5.1	0.08	11.92	12	Collection, Storage, Transportation and Disposal by selling to registered reprocessors.
4.	Empty barrels / containers / liners contaminated with hazardous chemicals / wastes	From raw materials	33.1	2.7	27.3	30	Collection, Storage, Decontamination, Transportation and Disposal by selling to authorized recycler.
5.	Spent Carbon	From manufacturing process of Acebrophylline, Ambroxol hydrochloride, Bromhexine Base, Bromhexine Hydrochloride, Timolol Maleate, 2-Amino-n-methyl-n-cyclohexyl benzenemethanamine	28.3	1.2	13.2	14.4	Collection, Storage, Transportation and Disposed to cement industries / RSPL - Panoli.
6.	Incineration Ash	From Incinerator	37.2	35	51.4	86.4	Collection, Storage, Transportation and Disposal at approved TSDF site.
7.	Date expired – off specification process	Expired Products	28.4	0.005	0.115	0.12	Collection, Storage, Incineration within unit.
8.	Sodium Bromide Solution**	From manufacturing process	-	128.4	1118.4	1247	Collection, Storage, and sold to authorized end users registered under Rule -9 and users having PCB Approvals.
9.	Dimethyl Hydantoin**	From manufacturing process	-	6	13.2	19.2	Collection, Storage, and sold to authorized end users registered under Rule -9 and users having PCB Approvals.
10.	Bleed Liquor	From Scrubbing	-	1.2	2.4	3.6	Collection, Storage, Incineration within premises.

26. Authorized end-users shall have permissions from the concerned authorities under the Rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016.
27. Unit shall explore the possibilities for environment friendly methods like co-processing of hazardous waste for disposal of Incinerable & land fillable wastes before sending to CHWIF & TSDF sites respectively.

#### A. 5 OTHER:

28. The project proponent shall allocate the separate fund of Rs. 20 Lacs i.e. 1 % of the capital investment (whichever is applicable) for activities like Education, Infrastructure, Health and Environment under Corporate Environment Responsibility (CER) in accordance to the MoEFCC's Office Memorandum No. F.No.22-65/2017-IA.III dated 01/05/2018. The entire activities proposed under CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEF&CC as a part of half-yearly compliance report and to district collector. The monitoring report shall be posted on the website of the project proponent.
29. All the recommendations, mitigation measures, environmental protection measures and safeguards proposed in the EIA report of the project prepared by M/s: Anand Environmental Consultants Pvt Ltd and submitted by project proponent and commitments made during presentation before SEAC and proposed in the EIA report shall be strictly adhered to in letter and spirit.

**B. GENERAL CONDITIONS:****B.1 CONSTRUCTION PHASE:**

30. Water demand during construction shall be reduced by use of curing agents, super plasticizers and other best construction practices.
31. Project proponent shall ensure that surrounding environment shall not be affected due to construction activity. Construction materials shall be covered during transportation and regular water sprinkling shall be done in vulnerable areas for controlling fugitive emission.
32. All required sanitary and hygienic measures shall be provided before starting the construction activities and to be maintained throughout the construction phase.
33. First Aid Box shall be made readily available in adequate quantity at all the times.
34. The project proponent shall strictly comply with the Building and other Construction Workers' (Regulation of Employment & Conditions of Service) Act 1996 and Gujarat rules made there under and their subsequent amendments. Local by-laws of concern authority shall be complied in letter and spirit.
35. Ambient noise levels shall conform to residential standards both during day and night. Incremental pollution load on the ambient air and noise quality shall be closely monitored during construction phase.
36. Use of Diesel Generator (DG) sets during construction phase shall be strictly equipped with acoustic enclosure and shall conform to the EPA Rules for air and noise emission standards.
37. Safe disposal of waste water and municipal solid wastes generated during the construction phase shall be ensured.
38. All topsoil excavated during construction activity shall be used in horticultural / landscape development within the project site.
39. Excavated earth to be generated during the construction phase shall be utilized within the premises to the maximum extent possible and balance quantity of excavated earth shall be disposed off with the approval of the competent authority after taking the necessary precautions for general safety and health aspects. Disposal of the excavated earth during construction phase shall not create adverse effect on neighbouring communities.
40. Project proponent shall ensure use of eco-friendly building materials including fly ash bricks, fly ash paver blocks, Ready Mix Concrete [RMC] and lead free paints in the project.
41. Fly ash shall be used in construction wherever applicable as per provisions of Fly Ash Notification under the E.P. Act, 1986 and its subsequent amendments from time to time.

**B.2 OPERATION PHASE:****B.2.1 WATER:**

42. The water meter shall be installed and records of daily and monthly water consumption shall be maintained.
43. All efforts shall be made to optimize water consumption by exploring Best Available Technology (BAT). The unit shall continuously strive to reduce, recycle and reuse the treated effluent.

**B.2.2 AIR:**

44. In case of use of spray dryer, the unit shall provide the adequate & efficient APCMs with spray dryer so that there should not be any adverse impact on human health & environment. Unit shall carry out third party monitoring of the proposed Spray dryer & it's APCM through the credible institutes and study report for impacts on Environment and Human Health shall be submitted to GPCB every year along with half yearly compliance report.
45. Acoustic enclosure shall be provided to the DG sets (If applicable) to mitigate the noise pollution and shall conform to the EPA Rules for air and noise emission standards.
46. Stack/Vents (Whichever is applicable) of adequate height shall be provided as per the prevailing norms for flue gas emission/Process gas emission.
47. Flue gas emission & Process gas emission (If any) shall conform to the standards prescribed by the GPCB/CPCB/MoEF&CC. At no time, emission level should go beyond the stipulated standards.
48. All the reactors / vessels used in the manufacturing process shall be closed to reduce the fugitive emission.

**B.2.3 HAZARDOUS/SOLID WASTE:**

49. The company shall strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016, as may be amended from time to time. Authorization of the GPCB shall be obtained for collection / treatment / storage / disposal of hazardous wastes.
50. Hazardous wastes shall be dried, packed and stored in separate designated hazardous waste storage facility with pucca bottom and leachate collection facility, before its disposal.
51. The unit shall obtain necessary permission from the nearby TSDF site and CHWIF. (Whichever is applicable)
52. Trucks/Tankers used for transportation of hazardous waste shall be in accordance with the provisions under the Motor Vehicle Act, 1988, and rules made there under.
53. The design of the Trucks/tankers shall be such that there is no spillage during transportation

54. All possible efforts shall be made for Co-Processing of the Hazardous waste prior to disposal into TSD/CHWIF.
55. Management of fly ash (If any) shall be as per the Fly ash Notification 2009 & its amendment time to time and it shall be ensured that there is 100% utilization of fly ash to be generated from the unit.

#### **B.2.4 SAFETY:**

56. The occupier/manager shall strictly comply the provisions under the Factories Act 1948 and the Gujarat Factories Rules 1963
57. The project authorities shall strictly comply with the provisions made in Manufacture, Storage and Import of Hazardous Chemicals Rules (MSIHC) 1989, as amended time to time and the Public Liability Insurance Act for handling of hazardous chemicals etc. Necessary approvals from the Chief Controller of Explosives and concerned Govt. Authorities shall be obtained before commissioning of the project. Requisite On-site and Off-site Disaster Management Plans have to be prepared and implemented.
58. Main entry and exit shall be separate and clearly marked in the facility.
59. Sufficient peripheral open passage shall be kept in the margin area for free movement of fire tender/ emergency vehicle around the premises.
60. Storage of flammable chemicals shall be sufficiently away from the production area.
61. Sufficient number of fire extinguishers shall be provided near the plant and storage area.
62. All necessary precautionary measures shall be taken to avoid any kind of accident during storage and handling of toxic / hazardous chemicals.
63. All the toxic/hazardous chemicals shall be stored in optimum quantity and all necessary permissions in this regard shall be obtained before commencing the expansion activities.
64. The project management shall ensure to comply with all the environment protection measures, risk mitigation measure and safeguards mentioned in the Risk Assessment report.
65. Only flame proof electrical fittings shall be provided in the plant premises.
66. Storage of hazardous chemicals shall be minimized and it shall be in multiple small capacity tanks / containers instead of one single large capacity tank / containers.
67. All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for storage tanks for Hazardous Chemicals.
68. Handling and charging of the chemicals shall be done in closed manner by pumping or by vacuum transfer so that minimal human exposure occurs.
69. Tie up shall be done with nearby health care unit / doctor for seeking immediate medical attention in the case of emergency.
70. Personal Protective Equipments (PPEs) shall be provided to workers and its usage shall be ensured and supervised.
71. First Aid Box and required Antidotes for the chemicals used in the unit shall be made readily available in adequate quantity.
72. Training shall be imparted to all the workers on safety and health aspects of chemicals handling.
73. Occupational health surveillance of the workers shall be done and its records shall be maintained. Pre-employment and periodical medical examination for all the workers shall be undertaken as per the Factories Act & Rules.
74. Transportation of hazardous chemicals shall be done as per the provisions of the Motor Vehicle Act & Rules.
75. The company shall implement all preventive and mitigation measures suggested in the Risk Assessment Report.
76. Necessary permissions from various statutory authorities like PESO, Factory Inspectorate and others shall be obtained prior to commissioning of the project.

#### **B.2.5 NOISE:**

77. The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering controls like acoustic insulation hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under The Environment (Protection) Act, 1986 & Rules.

#### **B.2.6 CLEANER PRODUCTION AND WASTE MINIMISATION:**

78. The unit shall undertake the Cleaner Production Assessment study through a reputed institute / organization and shall form a CP team in the company. The recommendations thereof along with the compliance shall be furnished to the GPCB.
79. The company shall undertake various waste minimization measures such as :
  - a. Metering and control of quantities of active ingredients to minimize waste.
  - b. Reuse of by-products from the process as raw materials or as raw materials substitutes.
  - c. Use of automated and close filling to minimize spillages.
  - d. Use of close feed system into batch reactors.

- e. Venting equipment through vapour recovery system.
- f. Use of high pressure hoses for cleaning to reduce wastewater generation.
- g. Recycling of washes to subsequent batches.
- h. Recycling of steam condensate.
- i. Sweeping / mopping of floor instead of floor washing to avoid effluent generation.
- j. Regular preventive maintenance for avoiding leakage, spillage etc.

**B.27 GREEN BELT AND OTHER PLANTATION:**

80. The unit shall develop green belt within premises as per the CPCB guidelines. However, if the adequate land is not available within the premises, the unit shall take up adequate plantation on road sides and suitable open areas in GIDC estate or any other open areas in consultation with the GIDC / GPCB and submit an action plan of plantation for next three years to the GPCB.

Drip irrigation / low-volume, low-angle sprinkler system shall be used for the green belt development within the premises.



**B.3 OTHER CONDITION:**

Unit shall comply all the applicable standard conditions prescribed in Office Memorandum (OM) published by MoEF&CC vide no. F. No. 22-34/2018-IA.III dated 09/08/2018 for Pharmaceutical and Chemical industries mentioned at (Sr. no. XX).

83. Rain water harvesting of surface as well as rooftop runoff shall be undertaken and the same water shall be used for the various activities of the project to conserve fresh water as well as to recharge ground water. Before recharging the surface run off, pre-treatment must be done to remove suspended matter.
84. The unit shall join and participate financially and technically for any common environmental facility / infrastructure as and when the same is taken up either by the Industrial Association or GIDC or GPCB or any such authority created for this purpose by the Govt. / GIDC.
85. Application of solar energy shall be incorporated for illumination of common areas, lighting for gardens and street lighting in addition the provision for solar water heating system shall also be provided.
86. The area earmarked as green area shall be used only for plantation and shall not be altered for any other purpose.
87. All the commitments / undertakings given to the SEAC during the appraisal process for the purpose of environmental protection and management shall be strictly adhered to.
88. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose for the environmental protection and management.
89. In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.
90. The project authorities must strictly adhere to the stipulations made by the Gujarat Pollution Control Board (GPCB), State Government and any statutory authority.
91. During material transfer there shall be no spillages and garland drain shall be constructed to avoid mixing of accidental spillages with domestic wastewater or storm water.
92. Pucca flooring / impervious layer shall be provided in the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.
93. Leakages from pipes, pumps shall be minimal and if occurs, shall be arrested promptly.
94. No further expansion or modifications in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environment Clearance from the concerned authority.
95. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
96. The project proponent shall comply all the conditions mentioned in "The Companies (Corporate Social Responsibility Policy) Rules, 2014" and its amendments from time to time in a letter and spirit.
97. The project management shall ensure that unit complies with all the environment protection measures, risk mitigation measures and safeguards recommended in the EMP report and Risk Assessment study report as well as proposed by project proponent.
98. The project authorities shall earmark adequate funds to implement the conditions stipulated by SEIAA as well as GPCB along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
99. The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB. This shall be advertised within seven days from the date of the clearance letter, in at least two local newspapers

that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. Each of the same shall be forwarded to the concerned Regional Office of the Ministry.

100. It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
101. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
102. The project authorities shall also adhere to the stipulations made by the Gujarat Pollution Control Board.
103. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
104. The company in a time bound manner shall implement these conditions. The SEIAA reserves the right to stipulate additional conditions, if the same is found necessary.
105. The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
106. This environmental clearance is valid for seven years from the date of issue.
107. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
108. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

With regards,  
Yours sincerely



(S. M. SAIYAD)

Member Secretary



Issued to:

M/s. Ven Petrochem And Pharma India Pvt. Ltd  
Mr. Sunil Patel  
409/410, Keshava, Plot No. C-5, "E" Block,  
Bandra-Kurla Complex, Bandra (East),  
Mumbai

DynamicPDF



भारत सरकार

Government of India

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce &amp; Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)

Petroleum &amp; Explosives Safety Organisation (PESO)

आंठवी मंजिल, यश कमल बिल्डिंग, सयाजी गंज

वडोदरा- 390020

8th Floor, Yash Kamal Building, Sayajigunj,

Vadodara - 390020

E-mail : dyccebaroda@explosives.gov.in

Phone/Fax No : 0265 - 2225159

दिनांक /Dated : 17/12/2021

संख्या /No. : P/WC/GJ/16/139 (P117257)

सेवा में  
/To,

M/s. VEN PETRO-CHEM & PHARAMA PVT. LTD.,  
MFG. OF BUK DRUGS Plot No. 2903, 05, 07, 09, 10 &  
GIDC, Sarigam, Dist. Valsad,  
Sarigam,  
Valsad,  
District: VALSAD,  
State: Gujarat  
PIN: 396155

विषय /Sub : Plot No, NA, 2903,05,07,09,10&2704 TO 2708 GIDC Sarigam, SORIGAM, Umbergaon, Taluka: Umbergaon, District: VALSAD, State: Gujarat, PIN: 396155 में स्थित विद्यमान पेट्रोलियम वर्ग A भंडारण शेड -अनुज्ञप्ति सं P/WC/GJ/16/139 (P117257) - नवीकरण के संदर्भ में Existing Petroleum Class A Storage Shed at Plot No, NA, 2903,05,07,09,10&2704 TO 2708 GIDC Sarigam, SORIGAM, Umbergaon, Taluka: Umbergaon, District: VALSAD, State: Gujarat, PIN: 396155 - Licence No. P/WC/GJ/16/139 (P117257) - Reg Renewal of Licence.

महोदय  
/Sir(s),

कृपया आपके पत्र क्रमांक OIN917683 दिनांक 03/12/2021 का अवलोकन करें।

Please refer to your letter No.: OIN917683, dated 03/12/2021

अनुज्ञप्ति संख्या P/WC/GJ/16/139 (P117257) दिनांक 02/03/2021 दिनांक 31/12/2026 तक नवीनीकृत कर इस पत्र के साथ लौटाई जा रही है।

Licence No. P/WC/GJ/16/139 (P117257) dated 02/03/2021 is returned herewith duly renewed upto 31/12/2026.

कृपया पेट्रोलियम नियम 2002 के अधीन बनाए गए नियम 148 में दी गई प्रक्रिया का कड़ाई से पालन करें। अनुज्ञप्ति के नवीकरण हेतु समस्त दस्तावेजों को अनुज्ञप्ति की वैधता समाप्त होने की तिथि से कम से कम 30 दिन पूर्व to Jt. Chief Controller of Explosives, Vadodara, so as to reach his कार्यालय को प्रेषित करें।

Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for the Renewal of the licence to Jt. Chief Controller of Explosives, Vadodara, so as to reach his office at least thirty days before the date on which Licence expires.

कृपया पावती दें।

Please acknowledge the receipt.

भवदीय /Yours faithfully,

((संजय कुमार)

(Sanjay Kumar)

विस्फोटक नियंत्रक

Controller of Explosives

कृते संयुक्त मुख्य विस्फोटक नियंत्रक

For Jt. Chief Controller of Explosives

वडोदरा/Vadodara

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : <http://peso.gov.in> देखें)(For more information regarding status, fees and other details please visit our website: <http://peso.gov.in>)**Note:-This is system generated document does not require signature.**

**प्ररूप XVI**  
(प्रथम अनुसूची का अनुच्छेद 7 देखिए)  
**FORM XVI**  
(see Article 7 of the First Schedule)

300 लीटर से अधिक मात्रा में वर्ग क प्रपुंज पेट्रोलियम या 25,000 लीटर से अधिक मात्रा में वर्ग ख पेट्रोलियम या 45,000 लीटर से अधिक मात्रा में वर्ग ग पेट्रोलियम या वर्ग क पेट्रोलियम का किसी अन्य वर्ग के पेट्रोलियम के साथ कुल मिलाकर 300 लीटर से अधिक मात्रा से भिन्न मात्रा में आयात और भंडारकरण के लिए अनुज्ञप्ति ।

Licence to import and store otherwise than in bulk petroleum Class A to quantities exceeding 300 litres or petroleum Class B in quantities exceeding 25,000 litres or petroleum Class C in quantities exceeding 45,000 litres or petroleum Class A together with any other class of petroleum in quantities exceeding 300 litres in all.

अनुज्ञप्ति संख्या /Licence No. : **P/WC/GJ/16/139(P117257)**

फीस रुपए /Fee Rs. **5000/-** per year

**M/s. VEN PETRO-CHEM & PHARAMA PVT. LTD., MFG. OF BUK DRUGS Plot No. 2903, 05, 07, 09, 10 &, GIDC, Sarigam, Dist. Valsad, Sarigam, Valsad, District: VALSAD, State: Gujarat, PIN: 396155** को इसमें तथा विनिर्दिष्ट वर्गों के और मात्राओं में पेट्रोलियम को, आयात करने के लिए और नीचे विनिर्दिष्ट स्थानों में, जो इससे संलग्न अनुमोदित नक्शा सं **P/WC/GJ/16/139(P117257)** तारीख **02/03/2021** में दिखाए गए हैं, पेट्रोलियम, 1934 और उसके अधीन बनाए गए नियमों के उपबंधों तथा इस अनुज्ञप्ति को अतिरिक्त शर्तों पर भंडारकरण के लिए अनुज्ञप्ति अनुदत्त की जाती है ।

Licence is hereby granted to **M/s. VEN PETRO-CHEM & PHARAMA PVT. LTD., MFG. OF BUK DRUGS Plot No. 2903, 05, 07, 09, 10 &, GIDC, Sarigam, Dist. Valsad, Sarigam, Valsad, District: VALSAD, State: Gujarat, PIN: 396155** valid for the importation of Petroleum of the classes and quantities as herein specified and storage thereof in the place described below and shown on the approved plan No **P/WC/GJ/16/139(P117257)** dated **02/03/2021** attached hereto subject to the provisions of the Petroleum Act, 1934 and the rule made thereunder and to the further conditions of this Licence.

यह अनुज्ञप्ति 31st day of December **2026** तक प्रवृत्त रहेगी ।

The Licence shall remain in force till the 31st day of December **2026**

पेट्रोलियम का विवरण /Description of Petroleum	अनुज्ञप्त मात्रा (किलोलीटरों में)/Quantity licenced in KL
वर्ग क पेट्रोलियम /Petroleum Class A	<b>20.00 KL</b>
वर्ग ख पेट्रोलियम /Petroleum Class B	<b>NIL</b>
वर्ग ग पेट्रोलियम /Petroleum Class C	<b>NIL</b>
कुल क्षमता /Total Capacity	<b>20.00 KL</b>

**November 21, 2002**

For Jt. Chief Controller of Explosives  
WC, Mumbai

1). Amendment dated - 02/03/2021

**अनुज्ञप्त परिसरों का विवरण और अवस्थान**

**DESCRIPTION AND LOCATION OF THE LICENSED PREMISES**

अनुज्ञप्त परिसर जिसकी विन्यास सीमाएं अन्य विशिष्ट यां संलग्न अनुमोदित नक्शों में दिखाई गई हैं **Plot No: NA, 2903,05,07,09,10&2704 TO 2708 GIDC Sarigam, SORIGAM, Umbergaon, Taluka: Umbergaon, District: VALSAD, State: Gujarat, PIN: 396155** स्थान पर अवस्थित है तथा उसमें निम्नलिखित **1 SHED** सम्मिलित हैं:

The licensed premises, the layout, boundaries and other particulars of which are shown in the attached approved plan are situated at **Plot No: NA, 2903,05,07,09,10&2704 TO 2708 GIDC Sarigam, SORIGAM, Umbergaon, Taluka: Umbergaon, District: VALSAD, State: Gujarat, PIN: 396155** and **1 SHED**.

**Note:-This is system generated document**

**does not require signature.**

अनुज्ञप्ति संख्या-(Licence No.) P/WC/GJ/16/139 (P117257)

**नवीनीकरण के पृष्ठांकन के लिए स्थान**  
**SPACE FOR ENDORSEMENT OF RENEWALS**

पेट्रोलियम अधिनियम, १९३४ के उपबन्धों या उनके अधीन बनाए गए नियमों या इस अनुज्ञप्ति की शर्तों का उल्लंघन न होने की दशा में यह अनुज्ञप्ति फ़िस में बिना किसी छूट के दस वर्ष तक नवीकृत की जा सकेगी। This licence shall be renewable without any concession in fee for ten years in the absence of contravention of any provisions of the Petroleum Act, 1934 or of the rules framed thereunder or of any of the conditions of this licence.	नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry of license	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature and office stamp of the licencing authority.
1).	07/02/2005	31/12/2007	Sd/- D K Gupta
2).	31/10/2007	31/12/2010	Sd/- Ashendra Singh
3).	10/12/2010	31/12/2013	Sd/- Dr. Anuj Kumar
4).	08/01/2014	31/12/2016	Sd/- Bibhas Chandra Sadhukhan Dy. Controller of Explosives For Jt. Chief Controller of Explosives Vadodara
5).	07/12/2016	31/12/2021	Sd/- Rajnish Piplani Jt. Chief Controller of Explosives Vadodara
6).	17/12/2021	31/12/2026	Sanjay Kumar Controller of Explosives For Jt. Chief Controller of Explosives Vadodara

यदि अनुज्ञप्ति परिसर इसमें उपाबद्ध विवरण और शर्तों के अनुरूप नहीं पाए जाते हैं और जिन नियमों और शर्तों के अधीन यह अनुज्ञप्ति मंजूर की गई है उनमें से किसी का उल्लंघन होने की दशा में यह अनुज्ञप्ति रद्द की जा सकती है और अनुज्ञप्तिधारी प्रथम अपराध के लिए साधारण कारावास से, जो एक मास तक हो सकता है, या जुर्माने से, जो एक हजार रुपये तक हो सकता है, या दोनों से, और प्रत्येक पश्चातवर्ती अपराध के लिए साधारण कारावास से जो तीन मास तक हो सकता है, या जुर्माने से, जो पांच हजार रुपये तक हो सकता है, या दोनों से, दण्डनीय होगा।

This licence is liable to be cancelled if the licensed premises are not found conforming to the description given on the approved plan attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable for the first offence with simple imprisonment which may be extend to one month, or with fine which may extend to one thousand rupees, or with both and for every subsequent offence with simple imprisonment which may extend to three months, or with fine which may extend to five thousand rupees or with both.

**Note:-This is system generated document does not require signature.**

# Certificate

Certificate No: CPAW1V0007

*To Whomsoever it may concern*  
*This is to certify that*  
**VEN PETROCHEM AND PHARMA (INDIA) PVT LTD**

PLOT NO 2903,05,07,09,10 2704 To 2708  
 GIDC ESTATE  
 SARIGAM  
 SARIGAM

*is a valid member of*

***Recycling Solutions Private Limited***

*for Alternate Fuel Resource Facility.*

*This membership is valid for a period of*

***10 Years***

*Date of issue*                      22/08/2014

*Date of expiration*              21/08/2024

*Place of issue*                    : Panoli

*For, Recycling Solutions Private Limited*



*Director/Authorised signatory*

Waste Information :			
SrNo	Type Of Waste	Sign Qty (TPA)	SrNo Type Of Waste Sign Qty (TPA)
1	SPENT CARBON	36.000	
<b>Total Sign Qty (TPA) :</b>			<b>36.000</b>

SUBJECT TO BHARUCH JURISDICTION

**Site Address**  
 Plot No. 223, GIDC Estate Panoli,  
 Panoli 394 116 (Dist. Bharuch), Gujarat

**Registered office**  
 Block 132, 20, Tardeo Road, Haji Ali,  
 Mumbai 400 034, Maharashtra

**Email**  
 mail@rs-pl.com

**Website**  
 www.rs-pl.com

A. Member of CETP / TSDP ? Certificate (MEM) Uploaded in XGN on 25/11/2021 16:58:09 from IP No: 49.36.96.32.

B. 24774-Ven Petrochem Pharma Pvt.Ltd accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.



## BHARUCH ENVIRO INFRASTRUCTURE LIMITED

Date 21/10/2016

To,  
**Ven Petrochem Pharma (I) Pvt. Ltd.**  
 Plot No.2903, 05, 07, 09, 10 & 2704 to 2708,  
 GIDC Industrial Estate,  
 Sarigam, Dist: Valsad.

**Sub : Membership Certificate for Common Solid Waste Disposal Facility.**

Dear Sir,

We hereby certify that you have become member for the common Solid/Hazardous waste disposal facility developed by Bharuch Enviro Infrastructure Ltd., at GIDC, Ankleshwar and Dahej. You have booked solid waste quantity of **60 MT/year**. You have also paid your capacity commitment charges. Your Membership No. is **Oth/594**

Waste will be accepted after submitting valid authorization of GPCB.

Thanking you,

Yours faithfully,

For **BHARUCH ENVIRO INFRASTRUCTURE LTD.**
**AUTHORISED SIGNATORY**

CIN No.: U45300GJ1997PLC032696

A. Member of Works Dept. Plot No. 1970-16 GIDC Estate, Post Box No. 32, Ankleshwar 393 002, Dist.: Bharuch (Gujarat)  
 B. 24774-Ven Petrochem Phos. (02646) 253435, 225226 Fax: (02646) 222849 • E-mail : panjwani@uniphos.com  
 Regd. Office: Plot No. 117-118 GIDC Estate, Ankleshwar 393 002, Dist.: Bharuch. (Gujarat)